

**NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

C.P NO. 54(ND)/2014  
CA NO.

CORAM:

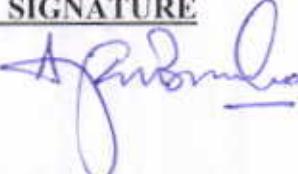
PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. S. K. MOHAPATRA  
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2016**

NAME OF THE COMPANY: **Sh. Dhirendra Pratap Singh**  
**vs.**  
**M/s. Dook Consulting Services Pvt. Ltd. & Ors.**

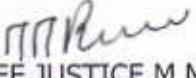
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the  
Companies Act 2013.

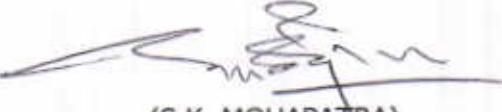
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Atanu Brahma Adv.		Respondents	

**ORDER**

A copy of each of the email dated 27.4.2016 and 28.3.2016 addressed to respondents and the counsel for the petitioner has been placed on record for us to take a view that the petitioner intends to withdraw the petition. However after perusing the emails we are unable to find out any such intention expressed or implied in the aforesaid emails. The petitioner is not present in person or through his counsel.

In the interest of justice hearing is deferred to 1.8.2016 at 10.30 am. If the petitioner wishes to appear he may do so in person or through his counsel. Reply by R-7 has also not been filed which shall be filed before the next date of hearing.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(S.K. MOHAPATRA)  
MEMBER (T)

Dated: 13/07/2016  
(Vidya)